NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 201/2013 RT CP No.84/Chd/CHD/2017

Emmbros Automobiles Pvt. Ltd.Resulting/Petitioner-company

AND

Emmbros Autocomp Ltd. ... Demerged company

Present: Mr. Vaibhav Sahni, Advocate for petitioner.

Learned counsel for petitioner filed Power of Attorney along with Resolution of Board of Directors and No Objection from the previous counsel Mr.Anil Aggarwal. Learned counsel further submits that the Company Appeal No.CAPP-1/2017 (O&M) is still pending in Punjab and Haryana High Court. On request made by the learned counsel for petitioner, the instant petition is adjourned *sine die* to be revived on the application to be filed by the petitioner after decision of the aforesaid Company Appeal. It is pointed out that this case has been received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh, RT No. be corrected accordingly to show CHD instead of HP.

(Justice R.P. Nagrath) Member (Judicial)

May 22, 2017 arora